OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD.

CONTEMPT PETITION NO.17 OF 2002

IN

ORIGINAL APPLICATION NO. 1467 OF 1994.
ALLAHABAD THIS THE 11TH DAY OF OCTOBER 2006.

HON'BLE MR. A.K BHATNAGAR, J.M HON'BLE MR. P.K. CHATTERJI, A.M

- Jai Singh, aged about 61 years, son of late Lalloo Singh, Presently residing at 344 C.O.D. Colony, Koila Nagar, Post Kidwai Nagar, Kanpur, formerly employed as Senior Store Superintendent, P. No.1498602, C.O.D. Kanpur.
- R.B.S Chauhan, aged about 64 years, son of Shri'S.P.
 Singh Chauhan, resident of 317/1, Babupurwa Colony,
 Kanpur, Formerly employed as Senior Store
 Superintendent P. No.6958114, C.O.D. Kanpur.
- 3. Subedar, aged about 59 years, son of late Ishwari Prasad, presently residing at Qr. No.41, Type-III, Raksha Vihar Colony, Shyam Nagar, Kanpur, presently employed as Senior Store-Keeper, P. No. 695804, C.O.D. Kanpur.

.....Applicants.

(By Advocate: Sri N.K Nair/Sri M.K. Upadhyaya)

Versus.

- Shri Yogendra Narain, I.A.S, Secretary, Ministry of Defence, Government of India, New Delhi.
- Lt. Gen. Vijay Lal, Director General of Ordnance Services, MGO's Branch, Army Hd. Qrs. D.H.Q P.O New Delhi-110011.
- Brig. A.K Jyoti, Officer-In-Charge, A.O.C. (Records)
 Trimulgherry, P.O. SEconderabad.
- 4. Brig. Anil Sarup, Commandant, C.O.D. Kanpur.
- 5. Lt. Gen. R.S. Sehawat, presently the Director General of Ordnance Services Army Head Quarter, M.G. as Branch, D.H.Q. P.O New Delhi.



Brig. K.N Rishi, presently the Commandant, C.O.D.
 Kanpur.

.....Respondents

(By Advocate: Sri S. Chaturvedi/Sri S. Singh)

ORDER

By HON'BLE MR. A.K BHATNAGAR, J.M

Heard Sri M.K. Upadhyaya counsel for the applicants and Sri S. Singh counsel for the respondents.

- 2. Learned counsel for the respondents submitted that order dated 15.2.2001 passed in O.A No.1467/94 has already been complied with. He has filed a supplementary affidavit on 17.5.2006 stating in paragraphs No.3 and 4 regarding the compliance of order dated 17.5.2006. The applicants have been paid consequential benefits accrued to them on 4.4.2006. The receipts duly signed by the applicants have also been annexed alongwith supplementary affidavit as Annexure 1 to the supplementary affidavit.
- 2. After hearing counsel for the parties and having gone through the affidavit and receipts, we are of the view that order dated 15.2.2001 passed in O.A. NO.1467 of 1994 has been fully complied with and now there remains nothing to adjudicate upon this Civil Contempt Petition. Accordingly, the contempt petition is dismissed and notices are hereby discharged.

Member-A

Member-J

Manish/-